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THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 21] AMARAVATI, MONDAY, 18th NOVEMBER, 2024.

**ANDHRA PRADESH BILLS
ANDHRA PRADESH LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 18th November, 2024.

L. A. Bill No. 21 of 2024

A BILL FURTHER TO AMEND THE ANDHRA PRADESH CO-OPERATIVE SOCIETIES ACT, 1964.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-Fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh Co-operative Societies (Amendment) Act, 2024. Short title and commencement,
(2) It shall come into force on such date as the State Government may, by notification, in the Andhra Pradesh Gazette, appoint.
2. In the Andhra Pradesh Co-operative Societies Act, 1964 Amendment of section 2, Act No.7 of 1964.
(herein after referred to as the Principal Act), in section 2,-
 - (i) clause (1-i) shall be omitted.
 - (ii) after clause (n), the following shall be inserted, namely,-

“(n -i) ‘RSK’ means Rythu Seva Kendram established by State Government as a one stop solution for the benefit of farmers to avail services as per their needs.”.

Amendment of
section 21-A.

3. In the Principal Act, in Section 21-A, sub-section (1 A) shall be omitted.

Amendment of
section 115-E

4. In the Principal Act, in section 115-E, for the words “Rythu Bharosa Kendras (RBKs)” or “RBKs” wherever they occur, the words “Rythu Seva Kendrams(RSKs)” or “RSKs” respectively, shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Whereas, studies say that in India, the Total Fertility Rate (TFR) was 6.18 in 1950 which reduced to 4.60 in 1980. In 1992, the Expert group under Chairmanship of Sri M.S. Swaminathan formed by National Development Council advised States to form their own State Policy for population to achieve the replacement level of fertility rate of 2.1 by 2010. Basing on the advise from Government, a provision to disqualify the persons from contesting iri election and for membership in management if having more than two children is added in APCS Act, 1964 with an objective to control the population growth and promote family planning. However, from the latest Economic Survey of India for 2023-24, the Total Fertility Rate (TFR) for Andhra Pradesh has fallen from 2.6 in 1992-93 to 2.3 in 1998-99 and to 1.8 by 2005-06. Now it is only 1.7 much below the Replacement level of fertility. This warrants a demographic disadvantage of ageing population.

And whereas, in line with the State Government policy on this aspect, a proposal is therefore submitted for deletion of the relevant provision from the Act as the objective of the provision is already met and there is no further need. On the other hand, there is every need to maintain the replacement level of 2.1 and having such provisions in the laws are contrary to the present objective. Hence, amendment to deletion of the provision under sub-section (1A) of Section 21- A in APCS Act, 1964 is proposed.

And whereas, the proposal for change of name of the "Rythu Bharosa Kendras (RBKs) as "Rythu Seva Kendrams (RSK)" submitted by the Special Commissioner of Agriculture, A.P., Guntur Government of Andhra Pradesh in the Proceedings Rc.No.AGC02-35029/8/2024-RBK, dated:28.06.2024 is considered by the Government as RSK is a generic name.

The Bills seeks to give effect to the above decisions.

KINJARAPU ATCHANNAIDU,
Minister for Agriculture, Co-operation,
Marketing, Animal Husbandry,
Dairy Development and Fisheries.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(2) of the Andhra Pradesh Co-operative Societies (Amendment) Bill, 2024 authorizes the Government to make rules in respect of the matters specified therein and generally to carry out the purpose of the Act.

All such rules so made, which are intended to cover matters mostly of procedural in nature are to be laid on the table of the both Houses of the State Legislature and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and mainly intended to cover matters of procedure.

KINJARAPU ATCHANNAIDU,
Minister for Agriculture, Co-operation, Marketing,
Animal Husbandry,
Dairy Development and Fisheries.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE
AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH
LEGISLATIVE ASSEMBLY.**

The Andhra Pradesh Co-operative Societies (Amendment) Bill, 2024 after it is passed by the Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

KINJARAPU ATCHANNAIDU,
Minister for Agriculture, Co-operation, Marketing,
Animal Husbandry,
Dairy Development and Fisheries.

PRASANNA KUMAR SURYADEVARA,
Secretary-General to State Legislature.